courtkutchehry.com

Company : CourtKutchehry
Website : www.courtkutchehry.com
Printed For :
Date : 03/09/2026

(2020) 08 SEBI CK 0058

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 216, 217 Of 2020, Appeal Lodging No.224 Of 2020

?Hardik Mithani & Anr — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 06-08-2020

Acts Referred:

Citation : (2020) 08 SEBI CK 0058

Hon'ble Judges : Tarun Agarwala, Presiding Officer;Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Full Bench

Advocate : Vinay Chauhan, K.C. Jacob, Kevic Setalvad, Vivek Shah, Sneha Prabhu

Final Decision : Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. Connect with Appeal Lodging No.199 of 2020 APL Infrastructure Private Ltd. vs SEBI and Appeal Lodging No.195 of 2020 Sanjay Gupta vs.

SEBI.

2. Three weeks time is allowed to the Respondent to file reply. Two weeks thereafter to the Appellant to file rejoinder. The matter would be listed on

21st September, 2020. Misc. Application No.216 of 2020 is accordingly disposed of.

3. We find that interim orders were passed in the aforesaid appeals APL Infrastructure Private Ltd. vs SEBI and Sanjay Gupta vs. SEBI. We are of

the opinion that the Appellant is also entitled for a similar relief.

4. We consequently direct that in the meanwhile the effect and operation of the impugned order in so far as it relates to the Appellant shall remain

Downloaded from CourtKutchehry — https://dev.courtkutchehry.com/judgments/hardik-mithani-anr-appellant-hash-...

stayed till the next date of hearing. Misc. Application No.217 of 2020 is disposed of accordingly.

5. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

6. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

Downloaded from CourtKutchehry — https://dev.courtkutchehry.com/judgments/hardik-mithani-anr-appellant-hash-…